

HABILITATION (SHR G. VENKAT-SWAMY) I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—

(i) The Employees' Provident Funds (Seventh Amendment) Scheme, 1972, published in Notification No G S R 1419 in Gazette of India dated the 25th November, 1972

(ii) The Employees Provident Funds (First Amendment) Scheme, 1973, published in Notification No G S R 63 in Gazette of India dated the 20th January 1973 [*Placed in Library See No 4217/73*]

(2) A copy of the Payment of Gratuity (Central) Rules 1972 (Hindi version) published in Notification No G S R 1488 in Gazette of India dated the 25th November, 1972, under sub-section (2) of section 15 of the Payment of Gratuity Act 1972 [*Placed in Library See No. LT-4218|73*]

(3) A Copy of the Report of Inquiry (Hindi and English versions) on fatal accident on the 5th June, 1972, at Deposit No 5 Project of Bailadilla Iron Ore Project of the National Mineral Development Corporation [*Placed in Library. See No LT-4219|73*]

13 50½ hrs

PUBLIC ACCOUNTS COMMITTEE

SIXTY-FOURTH REPORT

SHRI SEZHIAN (Kumbakonam):
I beg to present the Sixty-fourth Re-

port of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-first Report relating to Ministry of Works and Housing.

RAILWAY CONVENTION COMMITTEE

SECOND REPORT

SHRI R K SINHA (Faizabad) I beg to present the Second Report of the Railway Convention Committee, 1971 on 'Suburban Services'

13 51 hrs

FOREIGN EXCHANGE REGULATION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI SATISH CHANDRA (Bareilly) I beg to move

That this House do further extend upto the 30th April, 1973, the time for the presentation of the Report of Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservations of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country "

MR SPEAKER The question is:

"That this House do further extend upto the 30th April, 1973, the time for the presentation of the Report of Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign ex-

change and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country"

The motion was adopted.

13.51½ hrs.

COMPANIES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa). I beg to move:

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969."

MR. SPEAKER: The question is:

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969."

The motion was adopted.

MR. SPEAKER: Now, we will take up further consideration of the motion of thanks on the President's Address after lunch. We now adjourn for lunch and meet at 3 p.m.

13.52 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after Lunch at Two Minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—contd.

MR. DEPUTY-SPEAKER: We now resume the discussion on the President's Address. Shri Dhote.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have raised an Adjournment Motion and it was said that Government are trying to find ways and means to raise the discussion on that subject. I only want to place on record our request that you may be pleased to ask the Government to make a statement so that we can hold ourselves in preparedness to raise an adjournment motion on price rise which is so very vital for the country.

MR. DEPUTY SPEAKER: Shri Dhote. . .

श्री हुकम चन्द कछवाय (मुरैना) :
उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है दिल्ली के ग्रन्दर तीन हजार भ्रष्टापक पकड़े गये हैं, एक हजार भ्रष्टापको को नौकरी से निकाला गया है। मैं निवेदन करना चाहता हू कि इसके लिये कामरोको प्रस्ताव स्वीकार किया जाय। यह बहुत जटिल समस्या है, इससे उत्तेजना फैल रही है। इसी तरह से जो कीमते बढ़ रही है उसके लिये भी कामरोको प्रस्ताव स्वीकार किया जाय।

SHRI S. M. BANERJEE (Kanpur): I understand that the hon Minister for Parliamentary Affairs, after consulting the party or the Prime Minister, will decide about having a discussion on the price situation. My second point is this. This is very important. I request the hon. Minister of Parliamentary Affairs to kindly convey this point to the Defence Minister and the Minister of Irriga-